

financed, jointly by the N.C.R. Planning Board and the State Government. The following two schemes in Bareilly have been supported by the NCR Planning Board :-

(i) Rampur Road Residential Scheme

The scheme envisages proposals for acquisition of 50ha of land at a cost of Rs. 8.575 crores in the first phase with a provision for 2,200 plots and 22 Group Housing plots to accommodate 4000 dwelling units.

(ii) Rampur Road Transport Nagar

This scheme envisages acquisition of 28ha of land at a cost of Rs. 3.15 crores with a provision for 268 transport agencies, 30 commercial plots, parking for 275 trucks and 60 shops in addition to two dormitories. Moreover, 16 more plots for facilities such as way-bridge, Railway station etc., are also proposed to be provided.

[English]

Urban Problems

1598. PROF. RASA SINGH RAWAT : Will the PRIME MINISTER be pleased to state :

(a) the action being taken by the Government to check the high rate of population growth and to reduce the number of people migrating from villages to cities;

(b) the State-wise amount spent by the Government during the last three years under the Nehru Rojgar Yojana and the number of unemployed who have been made self-dependent ;

(c) whether the Government have formulated any scheme to alleviate the rising urban unemployment ;

(d) if so, whether the Government have ascertained the number of urban unemployed ;

(e) if so, the details thereof ;

(f) the achievements made so far under the sanitation, rehabilitation schemes eradication of slums and development of Jhuggi-Jhopris ; and

(g) the scheme launched for solving the housing problem in the cities ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (g). The information is being collected and will be laid on the Table of the Sabha.

Restoration of 1/3rd Commuted Portion of Pensions

1599. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state :

(a) whether Government have since studied the Supreme Court judgement dated December, 15, 1995

regarding restoration of 1/3rd commuted portion of the pension in the case of those Central Government employees who had opted for lumpsum payment of admissible pro-rata pension at the time of their absorption in Public Sector Undertakings ;

(b) if so, the decision taken in the matter ;

(c) if not, the time by which it is likely to be decided;

(d) whether these Government employees are being presently denied the benefit of Central Government Health Scheme (CGHS); and

(e) the steps proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). Yes, Sir, The question of implementation of the Supreme Court Judgement dated 15.12.1995 in the writ petition No. 11855/85 for restoration of 1/3rd commuted portion of pension in the case of those Government Servants who had opted for lumpsum payment of admissible pro-rata pension at the time of their absorption in Public Sector Undertakings is under consideration of Government in consultation with the concerned authorities and a decision in the matter would be taken at an early date.

(c) Orders will be issued as soon as a final decision is taken in the matter.

(d) and (e). Do not arise in view of reply at (b) above.

Night Duty Clerk

1600. SHRI UDAYSINGRAO GAIKWAD : Will the PRIME MINISTER be pleased to state:

(a) whether large number of clerks are functioning in night in some offices of Government of India, particularly in Delhi;

(b) the particulars of such offices, mode of recruitment adopted by them, the nature of duty and scales of pay;

(c) whether all clerks deputed on night duty either under Union or State Government have been provided residential telephones by their respective offices;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b). The information regarding the number of clerks (LDCs / UDCS etc.) deployed on night duty in Central Secretariat and allied

offices is not centrally monitored. However, based on the functional requirements of Ministries / Departments/ offices, generally one or two clerks/ peons are engaged on night duty. No recruitment is specially made in respect of night duty staff and the concerned clerks etc. continue to draw their grade pay while deployed on night duty. They are, in addition, paid Night Duty Allowance which is based on Over-time Allowance payable for 50/ of extra hours of duty performed by them in addition to 8 1/2 hours of normal duty subject to the fulfilment of other conditions for grant of Over-time Allowance.

The duties performed by the Resident (Night Duty) Staff are of intermittent nature and they are generally required to attend to occasional telephone calls, receive telegraphic / telex wireless messages and receipt/ delivery of urgent/ important Dak etc.

(c) to (e) The information regarding the provision of residential telephones to such staff by the Ministries/ Departments/State Governments is also not centrally monitored. The Department of Personnel & Training has not staff. They are issued any orders to provide residential telephones to such deployed on night duty as per schedules issued by concerned Ministries/ Departments etc. in advance for prescribed periods and are not required to be called for duty at short notice.

Construction of Houses

1601. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state:

(a) the total number of houses constructed by Delhi Development Authority during 1992-93, 1993-95, 1994-95, 1995-96, category-wise and area-wise;

(b) the reasons for the short fall in the construction of the houses during 1994-95 and 1995-96 over the years;

(c) the number of houses required to be constructed annually and the number of houses actually constructed; and

(d) the total shortfall of houses in Delhi and the manner in which the Government propose to meet the shortfall and by when ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The number of houses constructed by DDA during the years, 1992-93, 1993-94, 1994-95, 1995-96 is as under :

Year	No. of Houses Cnstructed.
1992-93	7876
1993-94	8661
1994-95	6844
1995-96	2298

Area-wise and category-wise details of these houses are given in the enclosed statement

DDA has reported that some shortfalls occur due to the following reasons:

- i. Delay in external electrification;
- ii. Delay in provision of basic amenities;
- iii. Occaional shortfall of building materials;
- iv. Contractual problems;
- v. Land constraints and due to court stays, encroachments and litigation, etc.

(a) and (d). No. scientific estimate has been made in regard to the existing housing shortage in Delhi. However, in so far as DDA is concerned, 43,394 registrants are awaiting allotment under MIG/LIG categories. It is expected that these registrants will be allotted flats in a period of two years, subject to availability of land, infrastructure and other basic amenities. Besides, DDA has plan to allot 400 plots in Dwarka & Narela to the co-operative group housing societies for construction of 33,000 dwelling units.

STATEMENT

Houses Completed during the Year 1992-93

Zone	SFS	MIG	LIG	Janta/EWS	Total
1	2	3	4	5	6
East Zone	-	288	332	504	1124
South West Zone	1257	232	-	120	1609
South East Zone	48	44	-	47	139
Rohini	536	-	1400	-	1936
North Zone	72	544	660	976	2252
West Zone	28	148	384	256	816
Total	1941	1256	2776	1903	7876